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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 17th November 1936.

No. 7017-A.—The following notifications, issued by the Government of India in the Home Department, are republished for general information.

A. F. W. DIXON,

Offg Chief Secretary to Government.

The 8th October 1936.

No. F. 10/7/36/S. C. S. R. No. 63.—The following Resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes, at a

meeting of the Council of India held this 1st day of September 1936, hereby makes the following amendment in the Superior Civil Services Rules, namely:—

In Table "F" of Schedule VII to the said Rules, in Part I, in the table relating to "Sanctioned Strength", in the column headed "Central Provinces (Irrigation)" for the figures "4" and "11" the figures "3" and "10" shall be substituted respectively.

ESTABLISHMENTS.

Simla, the 8th October 1936.

 **No. F. 10/8/36/S. C. S. R. No. 64.**—The following Resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes, at a meeting of the Council of India held this 1st

day of September 1936, hereby makes the following amendments in the Superior Civil Services Rules, namely:—

I. In Table "F" of Schedule VII to the said Rules—

(1) In Part I, in the Table relating to "Sanctioned Strength"—

(a) in the column headed "Madras" for the figures "40", "26" and "68" the figures "38", "17" and "57" shall be substituted respectively;

(b) in the column headed "Bihar and Orissa"—

(i) in the heading the words "and Orissa" shall be omitted;

(ii) for the figures "21", "12" and "33" the figures "16", "5" and "21" shall be substituted respectively;

(c) after the column headed "Assam" the following column shall be inserted, namely:—

Orissa.
9
..
1
10

(2) In Part II, in the Table relating to "Classification of Posts"—

(a) under the head "Madras" in the entry "32 Divisional Posts" for the figures "32" the figures "30" shall be substituted,

(b) under the head "Bihar and Orissa"—

(i) in the heading the words "and Orissa" shall be omitted;

(ii) in the entry "14 Divisional Posts" for the figures "14" the figure "9" shall be substituted;

(iii) after the said entry the following Note shall be added, namely:—

"Note.—One of the posts of Chief Engineer will be left unfilled with effect from the 1st April 1936 and will be abolished from the date from which Mr. F. A. Betterton, Chief Engineer, retires from service."

(c) after the entries relating to "Assam" the following heading and entries shall be inserted, namely:—

"Orissa.

1 Post of Chief Engineer.

1 Post of Superintending Engineer.

1 Post of Under Secretary (b).

6 Divisional Posts".

II. In Table "F" of Schedule VIII to the said Rules—

(1) For the heading "Bihar and Orissa" and the entry thereunder the following headings and entries shall be substituted, namely:—

"Bihar—

Under Secretary ... Senior—Up to a maximum of Rs. 200 +

Orissa—

Under Secretary ... Senior—Up to a maximum of Rs. 200 +".

III. In Table "F" of Schedule IX to the said Rules under the head "Provincial Governments"—

(i) in the entry "Chief Engineers and Secretaries or Joint Secretaries (Bombay, United Provinces, Punjab, Bihar and Orissa, Central Provinces and Assam)" the words "and Orissa" shall be omitted;

(ii) after the entry "Chief Engineers (Madras, Bombay, Bengal and Burma)" the following entry shall be inserted, namely:—

"Chief Engineer and Secretary, Orissa. Rs. 2,250—125—2,500 plus Rs. 250 special pay x".

R. M. MAXWELL,

Secretary to the Government of India.

The 8th October 1936.

No. F. 10/2/36.—The following Resolution made by the Secretary of State in Council is published for general information:—

In exercise of the powers conferred by subsection (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes at a meeting of the Council of India held this 15th day of September 1936, hereby makes the following amendments in the Superior Civil Services Rules, namely:—

In Table B of Schedule VII to the said Rules—

(1) In Part 1, in the column relating to the Punjab, North-West Frontier Province, Baluchistan and Delhi, for the figures "61", "21" and "110" the figures "62", "22" and "112" shall be substituted respectively;

(2) In Part 2, under the head "Punjab, North-West Frontier Province, Baluchistan and Delhi"—

(i) under the sub-head "Superior Posts" for the entry "3 Superintendents of Police, Criminal Investigation Department (b)" the following entry shall be substituted, namely:—

"4 Superintendents of Police, Criminal Investigation Department (b)"

- (ii) under the sub-head "Inferior Posts" for the entry "8 Assistant Superintendents of Police" the following entry shall be substituted, namely:—
"10 Assistant Superintendents of Police".

R. M. MAXWELL,

Secretary to the Government of India.

LAW AND COMMERCE DEPARTMENTS.

NOTIFICATIONS.

The 16th November 1936.

No. 4871-L.—The following notification of Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

RESOLUTION.

TARIFFS.

Simla, the 10th October 1936

No. 202-T. (3)/36.—The Government of India are pleased to make the following amendment to their Resolution no. 202-T. (3)/35, dated the 23rd May 1936, on the Report of the Tariff Board regarding the classification of paper for tariff purposes, viz., that paragraph 2 of the Appendix to the above Resolution containing executive instructions for the guidance of customs officers shall be omitted.

ORDER.—Ordered that a copy of the above Resolution be communicated to all Local Governments and Administrations and the Political Officers, all Departments of the Government of India, the Director-General of Commercial Intelligence and Statistics, the Central Board of Revenue, the Indian Trade Commissioners, London, Hamburg and Milan, the Secretary, Tariff Board, the High Commissioner for India, London, His Majesty's Trade Commissioner in India, the Canadian Trade Commissioner in India, all the Chambers of Commerce and Associations, the French Trade Commissioner in India, Burma and Ceylon, the Secretary, Imperial Council of Agricultural Research and the Chief Controller of Stores.

Ordered also, that it be published in the Gazette of India.

M. SLADE,

Offg. Joint Secy. to the Govt. of India.

The 14th/16th November 1936.

No. 4876—I M. 12/36-L.—The following notification, issued by the Government of

India in the Department of Industries and Labour, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

New Delhi, the 29th October 1936.

No. M1051.—In exercise of the powers conferred by sub-section (1) of section 46 of the Indian Mines Act, 1923 (IV of 1923), the Governor General in Council is pleased to direct that the following further amendment shall be made in the schedule to the notification of the Government of India in the Department of Industries and Labour, no. M-1051, dated the 1st October 1935, namely:—

In the said schedule, in paragraph (2) of the conditions in column 3, against entry 1, for the words "of Inspector" the words "of an Inspector or a person duly authorised in writing in this behalf by a person exercising the powers of an Inspector" shall be substituted.

S. N. DOW,

Offg. Secy. to Govt. of India.

The 17th November 1936.

No. 4929-L.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

TREATIES (CESS).

Simla, the 3rd October 1936.

No. 454 (1)-Tr. (I.E.R.) (A).—In exercise of the powers conferred by section 12 of the Indian Coffee Cess Act, 1935 (XIV of 1935), the Governor General in Council after consulting the Committee is pleased to make the following rules, namely:—

RULES.

1. These rules may be called the Indian Coffee Cess Rules.

2. In these rules,

"Act" means the Indian Coffee Cess Act, 1935.

"The Committee" means the Indian Coffee Cess Committee.

3. (1) A member of the Committee shall hold office for three years from the date of his nomination, and shall be eligible for re-nomination.

(2) A member nominated to fill a casual vacancy or a member nominated by the Governor General in Council on failure of any authority or body mentioned in section 4 (1) of the Act to make a nomination, shall hold office so long as the member whose place he fills would have been entitled to hold office if the vacancy had not occurred or the nomination had been made, as the case may be.

(3) The Committee may also elect a Vice-Chairman from among its members and assign to him such functions as it thinks fit.

4. A member of the Committee may resign his office by letter addressed to the Chairman of the Committee.

5. (1) Before a member of the Committee leaves India—

(a) he shall intimate to the Chairman of the Committee the date of his departure from and the date of his expected return to India; and

(b) if he intends to be absent from India for a longer period than eight months, he shall tender his resignation.

(2) If any member leaves India without taking either of the courses mentioned in sub-rule (1) he shall be deemed to have resigned with effect from the date of his departure from India.

6. Any member shall be deemed to have vacated his seat on the Committee—

(a) if he becomes bankrupt or insolvent or suspends payment or compounds with his creditors, or

(b) if he is convicted of any offence which is punishable under the Indian Penal Code and is under the provisions of the Criminal Procedure Code non-bailable, or

(c) if he is absent from two consecutive meetings of the Committee without special leave of absence from the Committee.

7. The Committee shall meet at least once a year and shall hold its meetings in Bangalore or at such other place as the Chairman may think fit.

8. The Chairman of the Committee may at any time call a meeting of the Committee and shall do so if a requisition for that purpose is presented to him by ten members of the Committee.

9. No business shall be transacted at a meeting of the Committee unless there are present at least nine members.

10. All questions which the Committee is required to take into consideration shall be referred to the members of the Committee, either at its meetings or by circulation of the papers:

Provided that when a question is referred by circulation of papers any three members

of the Committee may require that the question be referred to a meeting, and thereupon such a reference shall be made to a meeting of the Committee.

11. A record shall be maintained of all business transacted by the Committee, copies of which shall be submitted to the Governor General in Council.

12. (1) The Chairman of the Committee shall cause to be prepared and circulated among the members at least ten days before a meeting of the Committee a list of business to be considered at that meeting.

(2) No business not on the list shall be considered without the permission of the Chairman.

13. (1) Every question at a meeting of the Committee shall be decided by a majority of votes of the members present and voting on that question.

(2) In the case of an equal division of votes the Chairman shall have a second or casting vote.

14. (1) The Committee shall in each year prepare a budget for the ensuing financial year and shall submit it for the sanction of the Governor General in Council on or before the 1st February.

(2) The budget shall include statement of—

(a) the estimated opening balance;

(b) the estimated receipts from the coffee cess and from other sources; and

(c) the proposed expenditure classified under such major heads as may be settled at a meeting of the Committee.

15. Subject to the provisions of the Act and the rules framed thereunder the Committee may incur such expenditure as it may think fit and may delegate to any of its officers or to the Executive Sub-Committee appointed under section 7 of the Act such financial powers as it may consider expedient.

16. (1) The Committee shall maintain accounts of all receipts and expenditure relating to each financial year.

(2) The audited statements of receipts and expenditure together with the auditor's report thereon shall be submitted to the Governor General in Council not later than July in each year.

(3) An abstract statement of receipts and expenditure shall be published annually in the *Gazette of India*.

(4) The accounts of receipts shall be shown under the following heads:—

(a) Monies received under section 8 of the Act.

(b) Any other monies received.

(c) Any interest that may have accrued from the investment of such monies as aforesaid.

(5) Total receipts only shall be shown under each of the heads specified in sub-rule (4) and the opening balance, if any, shall also be stated.

(6) Accounts of expenditure shall be shown under the following heads:—

(a) Administration of the Committee.

(b) Measures taken for promoting the cultivation and manufacture of Indian coffee.

(c) Measures taken for promoting the sale and increasing the consumption in India and elsewhere of Indian coffee.

(d) Measures taken for promoting agricultural and technological research in the interest of the coffee industry in India.

(e) Miscellaneous.

(7) The closing balance of the year shall be shown at the foot of the accounts of the expenditure side.

17. (1) The current account or accounts of the Committee shall be kept in Banks approved by the Governor General in Council, and all monies at the disposal of the Committee with the exception of petty cash and of monies placed in fixed deposit or invested in accordance with the provisions hereinafter contained shall be paid into those accounts.

(2) Any funds not required for current expenditure may be placed in fixed deposit with any Bank approved in this behalf by the Governor General in Council or invested in the name of the Committee in any security in which trust property may lawfully be invested under the Indian Trusts Act, 1882.

(3) Placing of money in fixed deposit and the investment thereof and the disposal of monies so placed or invested shall require the sanction of the Chairman or the Vice-Chairman.

(4) Payments by or on behalf of the Committee shall be made in cash or by cheque drawn against a current account of the Committee.

(5) The cheque referred to in sub-rule (4) and all orders for making deposits or investments or for the withdrawal of the same or for the disposal in any other manner of the funds of the Committee shall be signed by the Secretary and countersigned by the Chairman or by a member of the Committee authorised by him in this behalf.

18. The Committee shall have power to take money on loan from the bank or banks referred to in rule 17 (1) against the securities held by approved banks on behalf of the Committee, upon the following conditions:—

(a) No such loan shall be taken without the previous sanction of the Executive Sub-Committee and every document effecting such loan shall be signed by the Secretary and be countersigned by the Vice-Chairman or a member of the Executive Sub-Committee.

(b) Every such loan shall be repaid within six months from the date on which it was taken.

(c) The total of such loans outstanding at any one time shall not exceed Rs. 20,000.

H. DOW,

Addl. Secy. to the Govt. of India.